



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. OF 2024
(@ SLP(CRL.) No.10406/2023)

MUKESH SINGH

APPELLANT(S)

VERSUS

STATE (NARCOTIC BRANCH OF DELHI)

RESPONDENT(S)

O R D E R

1. Leave granted.
2. When the matter is taken up for hearing, learned counsel appearing for the appellant as well as the State submitted that the appellant has already undergone the duration of the sentence period. However, he has not been released as he is undergoing the default sentence since he is unable to pay the fine imposed.
3. Considering the facts and circumstances of the case, we are inclined to set aside the fine imposed under the impugned order as the appellant has expressed his inability to comply

with the same.

4. The appeal is allowed in part. The appellant is directed to be released until and unless he is required in any other case.
5. Pending application(s), if any, shall stand disposed of.

.....J.
[M.M. SUNDRESH]

.....J.
[S.V.N. BHATTI]

NEW DELHI;
2nd FEBRUARY, 2024

ITEM NO.40 + 57

COURT NO.14

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10406/2023

(Arising out of impugned final judgment and order dated 08-04-2016 in CRLA No. 1598/2013 passed by the High Court of Delhi at New Delhi)

MUKESH SINGH

Petitioner(s)

VERSUS

STATE (NARCOTIC BRANCH OF DELHI)

Respondent(s)

(IA No. 154080/2018 - EXEMPTION FROM FILING O.T.)

WITH

SLP(CRL.) No. 8499/2019

(IA No. 135572/2019 - EXEMPTION FROM FILING O.T.)

Date : 02-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Ajay Garg, Adv.
Ms. Tripti Gola, Adv.
Ms. Lhingdeihat Chongloi, Adv.
Mr. Uday Garg, Adv.
Mr. Prashant Gola, Adv.
Mr. Rajiv Shankar Dvivedi, AOR
Mr. Abinash Kumar, Adv.
Ms. Surbhi Soni, Adv.

Mr. Shikhil Shiv Suri, Sr. Adv.
Mrs. Madhu Suri, Adv.
Ms. Jyoti Suri, Adv.
Ms. Vidushi Jain, Adv.
Ms. Wamika Chadha, Adv.
Ms. Vidhi Kapoor, Adv.
Ms. Ishita Ahuja, Adv.
Mr. T. R. B. Sivakumar, AOR

For Respondent(s) Mr. Mukesh Kumar Maroria, AOR
Mr. Shardha Deshmukh, Adv.
Mr. Kanu Agarwal, Adv.

Mr. Rajat Nair, Adv.
Mr. Sourab Mishra, Adv.
Mr. Siddhant Kohli, Adv.
Mr. Raman Yadav, Adv.
Mr. Chitwan Singhal, Adv.
Mr. Kartikey Bhardwaj, Adv.

Ms. Rukhmini Bobde, Adv.
Mr. Pashupathi Nath Razdan, AOR
Ms. Maitreyee Jagat Joshi, Adv.
Mr. Astik Gupta, Adv.
Ms. Akanksha Tomar, Adv.
Mr. Ankit Ambasta, Adv.
Ms. Soumya Priyadarshinee, Adv.
Mr. Amit Srivastava, Adv.
Mr. Amlaan Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(CRL.) No.10406/2023:

Leave granted.

The relevant portion of the order reads as under:-

'The appellant is directed to be released until and unless he is required in any other case.'

The appeal is allowed in terms of the signed order.

Pending application(s), if any, also stand disposed of.

SLP(CRL.) No. 8499/2019:

List the matter on 27.02.2024.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)

(Signed order in SLP(Crl.) No.10406/2023 is placed on the file)